

the proposition made. The Home Minister took his time over it and after cogitation over last night he makes a statement here the purport of which is making fun of Members of Parliament.... (Interruption).

Mr. Speaker: What is the point you want to make? The whole case has been explained.

Shri H. N. Mukerjee: Are we in this case to truckle down to ministerial pronouncements which imply that Members of this House and perhaps any other citizen are at liberty to jump into police vans, to be taken to Police headquarters and treated courteously and then to be let off somewhere? He says that there was no arrest and no detention; nothing has happened. Have we to swallow this kind of a thing? I want to know if we are going to be treated by Ministers to this kind of exhibition of bad manners.... (Interruption). You make an appeal to us to behave with dignity, but there must be some reciprocity about this. We are expected surely to behave with dignity and all that sort of thing, but dignity is a two-way game. If reflections are made by Ministers, I can understand the Minister coming to this House and saying, "I apologise".....(Interruption).

Shri Y. B. Chavan: Why?

Mr. Speaker: He has moved the motion. I hope that word has been incorporated. Now I shall put the motion to the vote of the House.

Shri D. C. Sharma (Gurdaspur): Sir, I want to speak on it.

Mr. Speaker: No I am not allowing any debate.... (Interruption).

The question is:

"That the question of privilege raised by Shri Kanwar Lal Gupta regarding the failure of the Delhi Police to inform the Speaker, Lok Sabha, about the alleged arrest and release of Swami Brahmanand, a member of this House, on the 5th April, 1967, be referred to the Committee of Privileges with instructions to report by the First day of the next Session."

The motion was adopted.

12.19 hrs.

PAPERS LAID ON THE TABLE

EXPORT (QUALITY CONTROL AND INSPECTION) ACT

The Deputy Minister in the Department of Parliamentary Affairs (Shri Muthyal Rao): On behalf of Shri Dinesh Singh,

I beg to lay on the Table a copy of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (i) The Export of Cashew Kernels (Quality Control and Inspection) Second Amendment Rules, 1966, published in Notification No. S.O. 3603 in Gazette of India dated the 26th November, 1966.
- (ii) The Export of Rubber Belts (Inspection) Rules, 1966, published in Notification No. S.O. 80 in Gazette of India dated the 5th January, 1967.
- (iii) The Export of Electric Cables and Conductors (Inspection) Rules, 1967, published in Notification No. S.O. 836 in Gazette of India dated the 10th March, 1967.

[Placed in Library. See No. LT-320/67.]

POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH, RULES.

The Minister of Health and Family Planning (Dr. S. Chandrasekhar):

Sir, I beg to lay on the Table a copy of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Rules, 1967, published in Notification No. G.S.R. 460 in Gazette of India dated the 29th March, 1967, under sub-section (3) of section 31 of the Post-graduate Institute of Medical Education and Research, Chandigarh, Act, 1966. [Placed in the Library. See No. LT-321/67.]